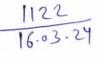
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THE HIGH COURT OF KERALA

Ernakulam -682031 Email: recruitment.hckerala@nic.in Phone: 0484-2562235 Fax: 04842391720 Date: 05-03-2024

HCKL/589/2024-REC 4 (3)

From

The Registrar (District Judiciary)

To

The Registrar General, All High Courts.

Sir,

Sub:-Kerala Judicial Service Examination, 2024 - Notification- Addendum -Issuing of- Reg.

Ref:-High Court letter of even number dated 02.02.2024, forwarding the brief notification No. HCKL/589/2024- REC 4, dated 02.02.2024.

In continuation to the reference cited above, I am to inform you that the High Court of Kerala has issued an 'Addendum' to the Notification inviting applications for the Kerala Judicial Service Examination, 2024 by which the syllabi of the examination have been modified by incorporating 'Bharatiya Nagarik Suraksha Sanhita', 'Bharatiya Sakshya Adhiniyam' and 'Bharatiya Nyaya Sanhita'. Details of the same can be had from the Recruitment Portal of the High Court of Kerala (https://hckrecruitment.keralacourts.in).

I am, therefore, to forward herewith a copy of the Addendum Notification for information and necessary action.

Yours faithfully,

Signed by P J Vincent Date: 05-03-2024 17:18:18 P J Vincent REGISTRAR (DISTRICT JUDICIARY)

Encl:- As above





THE HIGH COURT OF KERALA

Ernakulam-682031 Website: https://hckrecruitment.keralacourts.in Email: recruitment.hckerala@nic.in Phone: 0484-2562235 Fax: 0484 2391720

HCKL/589/2024 -REC 4

Date: 01.03.2024

ADDENDUM

- Sub: Kerala Judicial Service Examination, 2024– Modification to the Notification inviting online applications–Reg.
- Ref: 1. High Court Notification No. HCKL/589/2024- REC4 dated 31.01.2024.
 2. Notification Nos. S.O. 848(E), S.O. 849(E) & S.O. 850(E) dated 23.02.2024, issued by the Ministry of Home Affairs, New Delhi

In the Notification referred (1) above;

 Clause: 10 (Syllabus for the Preliminary Examination)- 'Part - B' stands modified as follows:

	Code of Criminal Procedure & Bharatiya Nagarik Suraksha Sanhita
Part - B	Indian Penal Code & Bharatiya Nyaya Sanhita,
	Indian Evidence Act & Bharatiya Sakshya Adhiniyam

 2) Clause: 12 (Syllabus for the Main (Written) Examination)- Paper- III, 'Part - A' & Paper- IV, 'Part - B' stand modified as follows:

	Paper-III	Part–A: Indian Penal Code & Bharatiya Nyaya Sanhita , Indian Evidence Act & Bharatiya Sakshya Adhiniyam , Abkari Act, Negotiable Instruments Act -Ch. XVII, The Protection of Women from Domestic Violence Act.
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Paper-IV	Part-B: Code of Criminal Procedure & Bharatiya Nagarik Suraksha Sanhita, Criminal Rules of Practice, Framing of charges/Order in Criminal Miscellaneous Petitions/ Judgment writing (Criminal)
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The notification referred (1) stands modified to the above extent.



(By Order)

P.J. Vincent Registrar (District Judiciary)